

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.233- CP/21(AHM)2024
With
ITEM No. 234- IA/63(AHM) 2024

Proceedings under Section 241 & 242 r.w
213 of CA 2013

IN THE MATTER OF:

Kailash Ramkishan Gupta & Another
V/S

.....Applicant

Indian Commodity Exchange Limited & Ors.

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Advocate
For the Respondent :

ORDER

IA/63(AHM) 2024

This is an application filed under Section 244(1) of Companies Act, 2013 by the applicant seeking the following prayers:

- A. *This Hon'ble Tribunal be pleased to allow the present Application;*
- B. *This Hon'ble Tribunal be pleased to recall the Order of this Hon'ble Tribunal passed on 1st January, 2024 in Company Petition IB No. 255 of 2023 and be further pleased to permit the Affidavit-in-Reply to be taken on the record of this Hon'ble Tribunal;*
- C. *Any other order such relief as this Hon'ble Tribunal may deem fit in the interest of justice, equity, and good conscience.*

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the

Respondents along with copy of this order through Registered Ad post Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 08.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)